

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 4  
CP(IB) No. 258/Chd/Hry/2022  
Under Section 9, IBC 2016**

**In the matter of:-**

Drilltech Engineers Pvt. Ltd.  
Creditor

...Petitioner/Operational

Versus

DLF Ltd.

...Respondent/Corporate Debtor

**Present through Video Conferencing:**

Mr. Yashpal Gupta, proxy counsel for the petitioner.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

Heard. Learned proxy counsel for the petitioner.

A date is requested by learned proxy counsel for the petitioner. The matter be listed on 25.10.2022.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

September, 26, 2022  
SD